BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 272 OF 2024

IN THE MATTER OF:
DEEPANK KUMAR SHARMA

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE & ORS.

...RESPONDENT(s)

INDEX

S.NO.	PARTICULARS	PAGE NOS.
1	AFFIDAVIT ON BEHALF OF MEMBER SECRETARY, UPPCB IN COMPLIANCE OF ORDER DATED 08.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	2-4
2	A COPY OF LETTER DATED 27.11.2024 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE 1.**	5-6

THROUGH

BHANWAR PAL SINGH JADON
COUNSEL FOR R-11 UPPCB
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com

DATE: **28.11.2024**
PLACE: **NOIDA**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 272 OF 2024

IN THE MATTER OF:

DEEPANK KUMAR SHARMA **...APPLICANT**

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE& ORS.

...RESPONDENT(s)

AFFIDAVIT ON BEHALF OF MEMBER SECRETARY, UPPCB IN COMPLIANCE OF ORDER DATED 08.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Sanjeev Kumar Singh, aged about 38 years, S/o Shri Lal Sahab Singh, posted as Member Secretary, Uttar Pradesh Pollution Control Board, do hereby solemnly affirm and state as under:

1. That in the official capacity mentioned above, I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That this Hon'ble Tribunal has vide its order dated 08.11.2024 directed the Deponent to file an Affidavit with regards to the action being taken for the illegal cutting of trees which is causing damage to the environment i.e. air pollution. The relevant paragraph of Order dated 08.11.2024 is mentioned as below:

"...4. With regard to damage to environment due to illegal cutting of trees, i.e. air pollution, what appropriate action has been taken by UPPCB shall be placed on record by Member Secretary, UPPCB by filing an affidavit within two weeks..."

3. That it is humbly submitted before this Hon'ble Tribunal that thereis no established methodology for fixation of quantum of Environmental Compensation, therefore, the show cause could notbe sent to the Respondent owner of the property. However, it is pertinent to mention that the Deponent has taken notice of the seriousness and responsibility of the UPPCB with regards to establishing a mechanism that enables it to take appropriate measures to assess and impose environmental compensation in matter necessitating such actions, including the present matter before this Hon'ble Tribunal.

4. That to address the requirement for establishment of a mechanism to assess the environmental compensation, a letter dated 27.11.2024 has been issued by the Deponent. In the said letter, the Deponent has requested the heads of the concerned departments to nominate a representative on their behalf in order to participate in the committee being constituted for the purpose of establishment of a mechanism to assess the environmental compensation.

   A copy of letter dated 27.11.2024 is annexed herewith and markedas **ANNEXURE 1.**

5. That furthermore, a letter dated 22.11.2024 was sent by the UPPCBto Central Pollution Control Board to provide them with proper guidance and steps to be taken for smooth establishment of the mechanism required for assessment of environmental compensation.

6. That as of now, the Department of Forest, Moradabad Circle, Moradabad, Uttar Pradesh has imposed the fine / penalty of INR 40,000.00, INR 1,90,000.00 and INR 1,65,000.00 on the Owner ofthe

Land responsible for cutting the trees in question and recovered the said penalty on 14.03.2024, 28.03.2024 and 30.03.2024 respectively.

7. That subsequent to establishment of the aforesaid mechanism, the UPPCB will take appropriate action against the Respondents found responsible for the unlawful felling of trees.
8. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.
9. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at Lucknow on this 28th day of November, 2024, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

affirmed before me on 28/11/24 at 10.40 am/pm by the deponent shri Sanjeev Kumar Singh who has identified by Syed Saeed Iqbal Adv Lko. I have satisfied my self by examining the deponent who has fully understood the contents of the affidavit which has been read over and explained to him by me.

I identify the deponent/surety who has signed/put L.T.I. before me.

S. J. Iqbal Advocate Adv Reg. No. 6043/1999 Adv Lko

Oath Commissioner High Court Lucknow Bench Lucknow Dated 28/11/24

No. 0278059

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ स0– H20256 /सी–7/O.A.NO-272/2024 दिनांकः– 27.11.2024

पंजीकृत

सेवा में,

(1) सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्वी अर्जुन नगर,
दिल्ली–110032

(2) प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष,
17, राणा प्रताप मार्ग,नरही,
लखनऊ, उत्तर प्रदेश

(3) महानिदेशक,
भारतीय वानिकी अनुसंधान एवं शिक्षा परिषद,
पो.ओ.–न्यू फॉरेस्ट
देहरादून, उत्तराखण्ड

(4) निदेशक,
वन अनुसंधान संस्थान, चकराता रोड
पो.ओ.–आई.एम.ए.,
देहरादून, उत्तराखण्ड

विषयः–मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0–No. 272/2024 Deepank Kumar Sharma V/s MOEF&CC and Ors.. में पारित आदेश दिनांक 08.11.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0– 272/2024 Deepank Kumar Sharma V/s MOEF&CC and Ors.. में पारित आदेश दिनांक 08.11.2024 **(छायाप्रति संलग्न)** का संज्ञान लेना चाहेंगें। उक्त आदेश के सुसंगत अंश निम्नवत् है–

"……4. With regard to damage to environment due to illegal cutting of trees, i.e. air pollution, what appropriate action has been taken by UPPCB shall be placed on record by Member Secretary, UPPCB by filing an affidavit within two weeks. ……….."

मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त आदेश दिनांक 08.11.2024 के अनुपालन में जनपद बिजनौर में अवैध रूप से वृक्षों के पातन की स्थिति में पर्यावरणीय क्षतिपूर्ति का आंकलन करते हुए दोषी व्यक्तियों पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही की जानी है।

उ0प्र0 प्रदूषण नियंत्रण बोर्ड में वृक्षों के पातन से पर्यावरण पर पड़ने वाले प्रभाव एवं पर्यावरणीय क्षतिपूर्ति का मूल्यांकन किये जाने हेतु कोई गाइडलाइन एवं मैकेनिज्म उपलब्ध नहीं है। इस संबंध में बोर्ड के पत्र दिनांक 22.11.2024 द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली को मार्गदर्शन प्रदान किये जाने हेतु पत्र प्रेषित किया गया है।

उपरोक्त को दृष्टिगत रखते हुए वृक्षों के पातन की स्थिति में पर्यावरणीय क्षतिपूर्ति का आकलन किये जाने हेतु मार्गदर्शिका तैयार किये जाने के लिए समिति के सदस्य हेतु अपने संस्थान/विभाग से संबंधित भिज्ञ अधिकारी को नामित करते हुए संबंधित का नाम, पदनाम एवं मोबाईल नं0 उ0प्र प्रदूषण नियंत्रण बोर्ड, लखनऊ को ई–मेल आई0डी0 ms@uppcb.in एवं ceo7@uppcb.in पर प्रेषित करना चाहेंगें, जिससे समिति की बैठक अतिशीघ्र आहूत करते हुए कार्यवाही की आख्या मा0 अधिकरण को प्रेषित की जा सके।

भवदीय

संलग्नक–उपरोक्तानुसार।

Sk
(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि : प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को इस अनुरोध के साथ कि मा0 अधिकरण द्वारा ओ0ए0 सं0– 272/2024 में पारित आदेश दिनांक 08.11.2024 के अनुपालन हेतु शासन स्तर से संबंधित संस्था/अधिकारी को नामित किये जाने हेतु संबंधित को निर्देशित करना चाहेंगें।

Sk
सदस्य सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या 1/20027/C-7/O.A.NO-272/2024 दिनांक 22/11/24

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्वी अर्जुन नगर,
दिल्ली–110032।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर O.A. No. 272/2024 Deepank Kumar Sharma Vs. Ministry of Environment Forest and Climate Change में पारित आदेश दिनांक 08.11.2024 के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर O.A. No. 272/2024 Deepank Kumar Sharma Vs. Ministry of Environment Forest and Climate Change में पारित आदेश दिनांक 08.11.2024 का संदर्भ ग्रहण करने का कष्ट करें। आदेश की छायाप्रति संलग्न है।

माननीय अधिकरण में विचाराधीन उक्त प्रकरण में जनपद–बिजनौर में आम के बागों की कटाई किये जाने से संबंधित है तथा माननीय अधिकरण द्वारा उक्त आदेश में वृक्षों की अवैध कटाई से पर्यावरण को होने वाली क्षति एवं वायु प्रदूषण के सापेक्ष दोषियों के विरूद्ध की गयी कार्यवाही के संबंध में राज्य बोर्ड से रिपोर्ट वांछित है।

माननीय अधिकरण द्वारा उक्त आदेश दिनांक 08.11.2024 के क्रम में अवगत कराना है कि उक्त प्रकरण में वृक्षों की अवैध कटाई किये जाने पर वन विभाग द्वारा दोषियों के विरूद्ध कार्यवाही की गयी है जिसमें रू0 3,95,000/– का प्रतिकर भी वसूला गया है। वृक्षों की अवैध कटाई किये जाने पर राज्य बोर्ड स्तर से पर्यावरणीय अधिनियमों के अन्तर्गत की जाने वाली कार्यवाही के संबंध में गाइडलाइन राज्य बोर्ड में उपलब्ध नहीं है।

माननीय अधिकरण द्वारा O.A. No. 272/2024 Deepank Kumar Sharma Vs. Ministry of Environment Forest and Climate Change में पारित आदेश दिनांक 08.11.2024 की प्रति संलग्न कर आपको इस अनुरोध के साथ प्रेषित की जा रही है कि उक्त प्रकार के प्रकरणों में वृक्षों की अवैध कटाई से पर्यावरण पर होने वाले प्रभाव के संबंध में राज्य बोर्ड स्तर से की जानी वाले कार्यवाही जिसमें पर्यावरणीय क्षतिपूर्ति अधिरोपण भी सम्मिलित है, के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड में उपलब्ध गाइडलाइन एवं मार्गदर्शन राज्य बोर्ड को प्रेषित करना चाहेंगे।

संलग्नकः–उपरोक्तानुसार।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com